CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

40 1001	A 100	-		1	4	3	-
1. Orders Sheet. 4.7?	· 2	-osles pg	3			3 000	poel
1. Orders Sheet. 27 - 53/. C. p-19/04 2. Judgment/Order dtd!.	111/200	2P	g4		to	5 D	psp0se
3. Judgment & Order dtd							
4. O.A. 152/02		',	,				· · · · · · · · · · · · · · · · · · ·
5. E.P/M.P	•••••		Pg	•••••••	to	•••••	••••
6. R.A/C.P19/04	•••••		Pg		to	16	••••
7. W.S. Fileel by the Reapor							
8. Rejoinder	•••••	• • • • • • • • • • • • • • • • • • • •	Pg	•••••	to.	••••••	••••
9. Reply		•		•		•	• •
10. Any other Papers		• • • • • • • • • • • • • • • • • • • •	.Pg	•••••	to	• • • • • • • • • • • • • • • • • • • •	•••••
11. Memo of Appearance	1.			•			
12. Additional Affidavit	1	,	•				
13. Written Arguments	••••••				:	. :	
14. Amendement Reply by				,			
15. Amendment Reply filed							
16. Counter Reply							

SECTION OFFICER (Judi.)

FORM NO. 4

(See Rule 42)

CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH

		GUWAHATI	•	2 2 21011		
	•			- 1	•	٠.
		ORDER SHE	ET	· ·		
	Misc. P Contem	l No. etition No etipetition Applicati	on No			
Applican	t(s)	× A mos	x Chalkow	box lo-	-	•
					f .	:
Responde	nt(s)	h:0.T	2 om		,s 	
. =			K. Rox, S.			
	The state of the s		K. 10x , S.	C. Mayon	I - gogo	
Advocate	for Responden	t(s) (PRSC	and designation is designated and designation of the control of th	V	
		(3)				
			•			
No tes of	the Registry	Date	ÖRDER	OF THE TRIBUNA	\ T	
C. F.	6979.0431 18/12/2001).	Heard for the appli	Mr. A.K. Roy,	learned couns	
	18/.12/2 (TO)	_)	n 28.3.2002 fc	or order.	* 0=
ar or 8	with extra lops	m b	Member	· · · · · · · · · · · · · · · · · · ·	Vice-Chairm	√ an
stepts ben	PAR !	28.3.02	Awaits 2.5.2002.	service report	t. List aga d n	on
5-BISfor	and and sent		Member	~	Vice-Cha:	irm.
	5 by Reyd All	bb '		. .		
5902	100 1000 ·	2.5.02		is completed		
D/ No-	118'M 182	•		C.G.S.C. prays written stat		
Do	7/8/02			on 31.5.02 f		. 13
~ · · · · ·		1				

Member

1m

Vice-Chairman

1 Service report we

Still awaited

31.5.027 Mr. B. C. Pathak, learned Addl. 1 Service resport eve C.G.S.C. for the respondents prays for 8HII awnited. time to file written statement. Prayer allowed. List again on 28.6.2002 for 1.502 orders. No. Written Statement Vice-Chairman hus been bill. It has been stated the thet 30.2.07 written statement has been filed. The case may now be listed for hearing No. W/S hus been on 16.8.2002. The applicant may file Vilcel rejoinder, if any, within two weeks from today. List on 12.8.2002 for hearing. 28.6.62 W/s Sombonistud by I'm Respondent NB. 1 tos. Dowpen sun on did not sit took The corse's adjonanced to 3018 Develoue fam ca ded not set today. The carde hardy anomal to 2019/2012.

Mrs. Mrs. Rola 25 9, on the mayer or minig gogus learned Coursel Contra appellant, the case in acy'aromed to 1/1/11/2002,

> A. K. Jenz 25-79

Notes of the Registry | Date 27.12, 2002 Copy of the Deen Lent to the Office. for 1st L/Advocals for the parties.

11.11.02

Heard learned counsel for the parties. Hearing concluded. Judgment delivered in open Court. Kept in separate sheets. Application is dispose of No costs.

KI Whose

Vice-Chairman

lm

Notes of the Registry | Dat

Order of the Tribunal

CENTRAL ADMINISTRATIVE TRIBUNAL :: GUWAHATI BENCH.

O.A./XXX. No. .52, , . . . of 2002

DATE OF DECISION 11.2002...

Shri Jyotirmoy Chakraborty

APPLICANT(S)

Mr A.K. Gogoi, Mr S.C. Biswas and Mr I. Gogoi.

ADVOCATE FOR THE ADPLICANT(S)

- VERSUS -

The Union of India and others

RESPONDENT(S)

Mr B.C. Pathak, Addl. C.G.S.C.

ADVOCATE FOR THE RESPONDENTS.

THE HON'BLE MR JUSTICE D.N. CHOWDHURY, VICE-CHAIRMAN

THE HON'BLE MR K.K. SHARMA, ADMINISTRATIVE MEMBER

1 Whether Reporters of local papers may be allowed to see the judgment?

2 To be referred to the Reporter or not ?

3 . Whether their Lordships wish to see the fair copy of the judgment?

4. Thether the judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Vice-Chairman

NO

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Original Application No.52 of 2002

Date of decision: This the 11th day of November 2002

The Hon'ble Mr Justice D.N. Chowdhury, Vice-Chairman
The Hon'ble Mr K.K. Sharma, Administrative Member

Shri Jyotirmoy Chakraborty,
MES/233639,
Instrument Repairer (Now Elect. H.S.-II),
C/o GE (I) AF, Tezpur,
District- Sonitpur, Assam.Applicant
By Advocates Mr A.K. Roy, Mr S.C. Biswas and
Mr I. Gogoi.

- versus -

- The Union of India, represented by the Secretary, Ministry of Defence, New Delhi.
- The Chief Engineer (Headquarter), Eastern Command, Fort William, Calcutta.
- 3. The Chief Engineer (H.O.), Shillong Zone, Shillong.
- 4. The G.E. (1), Air Force, Tezpur, District- Sonitpur, Assam.
- 5. The Commander Works Engineer,
 C/o G.E., AF,
 Tezpur.

 By Advocate Mr B.C. Pathak, Addl. C.G.S.C.

ORDER (ORAL)

CHOWDHURY. J. (V.C.)

In this application under Section 19 of the Administrative Tribunals Act, 1985 the applicant has raised a question of legitimacy of the action of the respondents in not considering his case for promotion to the post of Electrician HS-I and allowing his juniors to march over him.

The applicant joined in service as Instrument repairer, presently described as Electrician HS II under the respondent No.4 in the month of December 1971. Prior to that the applicant served in the Indian Air Force for about nine years as Instrument Repairer. It was pleaded, inter alia that prior to 1984 the post of Instrument Repairer was a feeder post for promotion to the post of Electrician. In the year 1986 a three grade structure came into force - Electrician (Skilled), Electrician (Highly Skilled Grade-II) and Electrician (Highly Skilled Grade-I). The post of Instrument Repairer was redesignated as Electrician and the post of Charge Electrician was redesignated as Electrician HS-I. In the year 1976, the applicant appeared in the Trade Test for the post of Charge Electrician and became eligible for promotion to the post of Charge Electrician. The name of the applicant appeared amongst the successful candidates at serial No.77. In the year 1987 the applicant was promoted to the post of Electrician HS II. According to the applicant as per the earlier policy he was to be promoted to the post Charge Electrician, which was redesignated Electrician (Skilled I) and erroneously the authority promoted him as Electrician (Skilled II). It was also pleaded that other persons who were selected in the Trade Test of Charge Electrician in the year 1976 alongwith the applicant were given promotion to the post of Electrician (Skilled I) after restructuring. The applicant cited the name of one Shri Jogen Chandra Borah, who also passed the Trade Test alongwith the applicant in the year 1976 and who was given promotion to the post of Electrician (HS I). Similarly, Shri Paritosh Kumar Sengupta who passed the Trade Test in the year 1987 was promoted to Electrician HS in the year 1987. The case of the applicant was

unlawfully.....

unlawfully ignored. He raised his grievance before the authority. As a matter of fact the applicant further pleaded that the competent authority by communication No.90270/89/EC/EIC (3) dated 10.2.1995 issued the following instructions:

"Consequent on redesignation of Instrument repair/MPI to Electrician (SK) some representation have been recd from existing instrument repairer/MPI with regard to their promotion to electrician HS-II/Elect.-I. The cases have been gone into and following decisions have been taken:-

- (a) Since prior to introduction three grade structure Electrician and Instrument repairers/MPI were the feeder category, for promotion to Ch.Elect, there is no anomaly in redesignation of instrument repairer/MPI to electrician.
- (b) Review DPCs are to be convened and instrument repairer/MPI who are otherwise eligible for promotion be considered for promotion to elect HS I with notional seniority at par with their immediate junior elect SK.Wireman, who have already been promoted to elect HS-I. However, the over-all percentage of HS-II/HS-I vacancies are to be maintained as per existing instructions."
- 3. Though the policy guidelines were published, the respondents failed to remedy the situation and the applicant accordingly submitted representations from time to time before the authority vide representations dated 18.7.1998, 7.7.1999, 14.10.1999 and similar 7.8.1996, other representations. By communication dated 18.6.2000 the Commander Works Engineer addressed to the Chief Engineer and communicated the position to the authority and requested the authority to do the needful in the light of the policy decision issued by the department. The applicant thereafter also submitted representations. Failing to get appropriate remedy, he moved the Tribunal by way of the present O.A. for redressel grievances.

4. The respondents submitted their written statement. In the written statement the respondents on the one hand submitted that the Review Departmental Promotion Committee (DPC for short) meeting could not be held due to non-availability of vacancies and also the applicant did not possess the qualification required for Electrician HS-I.

- We have heard Mr A.K. Roy, learned counsel for the applicant and also Mr B.C. Pathak, learned Addl. C.G.S.C. The materials on record indicated that the applicant passed the Trade Test of Charge Electrician in the year 1976. Similar persons who passed the same Trade Test were shown to be promoted by the respondents. Similarly, even persons who passed the test later on were also promoted and the case of the applicant was not considered in the light of the policy decision laid down in 1995. seniority list was also not produced. Therefore, the contention of the respondents that the Review DPC could not be held due to non-availability of vacancy and that the applicant did not qualify in the Trade Test is not sustainable. When persons junior to the applicant were considered for promotion to the post of Electrician HS I thereis no justification in not considering the case of the case applicant. The respondents have, however, stated that the matter was taken up with the higher authority for conducting Review DPC and it was expected that the dispute would be finally resolved by the Review DPC.
 - 6. On considertion of all the aspects of the matter we direct the authority to finalise the Review DPC and pass appropriate order thereon, keeping in mind the inter se seniority and other like matters. The matter is an old one

and.....

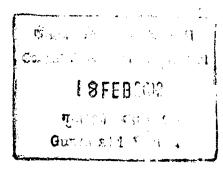
and the respondents are accordingly directed to resolve the issue as early as possible, preferably within three months from the date of receipt of the order.

7. With the above observations the application stands disposed of. There shall, however, be no order as to costs.

(K. K. SHARMA)*
ADMINISTRATIVE MEMBER

(D. N. CHOWDHURY)
VICE-CHAIRMAN

nkm



IN-THE CENTRAL ADMINISTRATIVE TRIBUNAL :: GUWAHATI BENCH.

(An application under section 19 of the Administrative Tribunal Act, 1985).

0.A.No. 52 /2002.

Shri Jyotirmoy Chakraborty.

... Applicant.

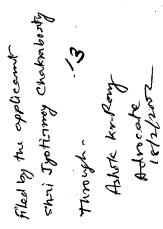
-Vs-

Union of India & Ors.

... Respondents.

INDEX

<u>\$1.No.</u>	Particulars.	Page No.
1.	Application ···	1 to 10
2.	Verification	11
3.	Annexure-A	12-13
4.	Ann exure-B	1 4
5.	Annexure-C (Series)	15-19
6.	Annexure-D	20
7.	Annexure-E	21-22
8.	Annexure-F	23



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH :

(An application under Section 19 of the Administrative Tribunal Act 1985).

-BETWEEN -

Shri Jyotirmoy Chakaraborty

MES/233639

Instrument Repairer (Now Elect. H. S.-II)

C/O GE (I) AF, Tezpur

Dist:- Sonitpur(Assam).

... Applicant.

-AND-

- 1. OUnion of India, represented by the Secretary, Ministry of defence, New Delhi.
- Chief Engineer, (Headquarter)
 Eastern Command,
 Fort William ,
 Calcutta-21.
- 3. Chief Engineer (H.Q.)
 Shillong Zone, Shillong.
- 4. The G. E. (1), Air Force,
 Tezpur ,Dist:=Sonitpur (Assam).
- 5. Commender Works Engineers
 C/O GE, AF, Tezpur.

... Respondents.

1: PARTICULARS OF ORDER AGAINST WHICH THIS APPLICATION IS MADE:-

This application is not directed against any particular order but against the action of the respondents in non giving of promotion to the petitioner to the post of Electrician, HS-I, as per the policy decision which has been circulated vide E-in-C's Br.AHQ Letter No. 90270/89/EC/EIC (3) dated 10.2.95.

2 : JURISDICTION :-

The applicant declares that the subject matter of the application is within the jurisdiction of this Hon'ble Tribunal.

3 : LIMITATION:-

The applicant also declares that the application is within the limitation period as has been prescribed under Section 21 of the Administrative Tribunal Act, 1985.

4 : FACTS OF THE CASE:-

gel-

- repair (Now Elect. HS-II) under the Respondent No.4 in the month of December 1971 after serving at Indian Air Force for about 9 years as an Instrument repairer.
- (ii) That the applicant states that before 1984 Instrument repairer post were feeder posts for promotion to the post of charge Electrician. In the year 1986, three grades structure

sk .Grade-II) and Electrician (Highly killed, Grade-I).

Accordingly ,the instrument repairer post has been redesignated as Electrician and charge electrician post has been redisignated as Electricial (HS-I).

1976, he appeared in the Trade Test of charge Electrician and in the said the applicant became success for promotion to the charge Electrician. In the list of successful candidates, the name of the applicant appears at Sl.No.77 which was published vide part-II, Order No.49 dated 6.12.76.

copy of the relevant portion of the order dated 6.12.76 is annexed herewith and marked as Annexure-A.

being a selected candidate for charge Electrician, was promoted to the post of Electricial (Hs-II) in the year 1987. Be it stated here that as per the earlier policy he should have been promoted to the post of charge Electrician which has been redesignated as Electrician (sK-I). But the authority, instead of promoting him to the said post, has given promotion to the post of Electrician (sK-II).

That it is stated that some other persons v) who were also selected in the Trade Test of charge Electrician in they year 1976 alongwith the applicant has been given promotion to the post of Electrician (SK-I) after restructning . It is partinent to mention that one Shri Jogen Chandra Borah, who was Junior to the applicant, passed the Trade test alongwith the applicant in the year 1976 was promoted to the post of Electrician (HS-I) vide GE(1) AP PTO NO. 40/28/87 dated 6.10.87. Shri Jogen Chandra Borah was Junior to the applicant. Another junior Shri Paritosh Kumar Sengupta who passed the Trade Test in the year 1987 was promoted to Electrician (HS-I) in the year 1987. Where as, though the applicant is Senior to those persons and passed the Trade Test in the year 1976 for charge Electrician, he was promoted to Electrician (HS-II) instead of Electrician (HS-I).

wi) That after knowing the fact that a number of his Juniors who have completed the Trade test have been promoted to the post of Electrician (Hs-I), the applicant submitted a number of representations to the respondents, but the respondents remain silent without giving any reply whatsoever on the matter. Be it stated here that due to restraining a number of Instrument repairers were deprived of getting due promotion and against that anomaly those deprived instrument repairers were also submitted representations to the higher authorities.

That after a long gap the higher authorities considered the grievances of the deprived instrument repairers and took the decision to convey review DPC to consider the case of instrument repairers who were otherwise eligible for promotion to the post of Electrician (HS-I) and accordingly directed the concerned authorities vide E-in-C's Br.AHQ letter No.90270/89/EC/EIC (B) dated 10.2.95.

Copy of the letter dated 10.2.95 is annexed herewith and marked as Annexure-B_.

viii) That after the above decision as communicated vide letter dated 10.2.95, the applicant submitted a number of representations to the authority.

Some copies of representations are annexed herewith and marked as Annexure-c (Series).

That after a number of representations, the commender Works Engineer considered the matter and accordingly wrote to the Chief Engineer, Shillong Zone, vide his letter dated 13.1.2000 and requested to confirm whether the DPC could be held. It was also requested to take the matter as priority in as much as the application would go on superannuation in the year 2002.

Copy of the letter dated 13.1.2000 is annexed herewith and marked as Annexure-D.

That inspite of the said letter, the higher authority did not turn up the matter for a long time and hence the applicant submitted another representation dated 8.11.2000 to the E-in-c's Branch, New Delhi and lastly another dated 22.2.2001, but till date the respondents neither have promoted the applicant nor have given any reply to him about the matter.

Copies of the representations dated 8.11.2000 and 22.2.2001 are annexed herewith and marked as Annexure-E and F respectively.

That being aggrieved with the unchallant attiture of the respondents and being deprived of getting due promotion the applicant approach this Hon'ble Tribunal by filing this Original application under year Lordship's protective hand.

5 : GROUNDS FOR RELIEFS :-

Sh

Trade Test for charge Electrician in the year 1976, he is entitled to the promoted to the said post i.e. Electrician HS-I presently and the respondents can not denie the same.

contd...

passed the Trade test for charge Electrician in the year 1976 alongwith the applicant and those persons who have passed the same subsequently, have already been promoted to the post of Electrician HS-I and hence the applicant should be promoted to the said post with retrespective effect.

Ø

- rity which has been communicated vide letter dated 10.2.95, the applicant is entitled to get promotion to the post of Electrician HS-I with national seniority at per with this Junior and hence the respondents can not denie the same.
- TV) For that as after the restraining, the charge Electrician post has been redesignated as Electrician HS-I and the applicant has already been declared as passed in the trade test for charge electrician, he should be given promotion to the said promotional post.
- That the action of the respondents is illegal, arbitrary and whimselical and hence the same is not sustainable in the eye of law.
- VI) For that action of the respondents is against their own decision as has been communicated vide letter dated 10.2.95 and the same is not maintainable in the eye of law.

- VII) For that the in action on the part of the respondents is violative of Fundamental rights of the applicant as has been guaranteed under Article 14, and 16 of the Constitution of India.
- VIII) For that as the promotion to the post is on seniority -cum-merit basis, the petitioner should be promoted earlier than his Juniors, but the same has not done in the instant case.
- TX) For that action of the respondents is against the Principle of natural justice and administrative fair play .
- X) For that at any rate the respondent's action is not sustainable in the eye of law.

6 : DETAILS OF REMEDIES AVAILED :-

That the applicant declares that he has taken recourse to all the remedies available to him but failed to get justice and hence there is no other alternative effications remedy open to him other than to approach this Hon'ble Tribunal.

7 : THE MATTER NOT PREVIOUSLY FILE D/ PENDING BEFORE ANY COURT :-

That the applicant further declares that he has not previously filed any application, writ petition

or suit regarding the matter before any court, authority or any other bench of this Hon'ble Tribunal nor any such application, writ petition or suit is pending before any of them.

8 : RELIEF SOUGHT FOR :-

Under the fact and circumstances stated above the applicant prays for the following reliefs:

- applicant to the post of Electrician Hs-I

 we.f. 15.10.84 i.e. the date w.e.f.

 which his junior has been promoted to the said post.
- (ii) To extend the consequential benefits of the promotional posts and accordingly fix the pay.
- (iii) Cost of the application .
- (iv) Any other relief or reliefs as your Lordship's may deem fit and proper.

9: INTERIM RELIEF, IF ANY :-

Under the fact and circumstances, the applicant does not pray any interim relief.

10:

11 : PARTICULARS OF I.P.O.

- (i) I.P.O. NO. 6G 790434
- (ii) Date of issue:_ 18-12-2001
- (iii) Payable at: _ Guwahati

12 : LIST OF ENCLOSURES: -

As stated in the Index

contd....

VERIFICATION

I, Shri Jyotirmoy Chakraborty, aged about 59 years, son of Late Bhupendra Mohan Chakraborty , resident of Village:-Goraimari, P.O. Salani Bari, District:-Tezpur (Assam) do, hereby solemnly verify that the statements made in paragraphs 1 to 12 of the application are true to best of my knowledge and belief and I have not suppressed any material fact of the case.

And I sign this verification on this the 18th day of February 2002 at Guwahati.

Place: - Gunahati

Date:- 17/2/2002

Tyotive may Charleraborch

SIGNATURE_

:	* *** *	-	`. :									
				•		1				•	. \	
	••••					1-21	- -	. 1.		· · · · · · · · · · · · · · · · · · ·	N'	1.
		•						nric	76 P.10	F 19	No.	
. T	, CAC	e TEZ	FIR PART	II CRD	ER NO	19 DA	TED OF		70	6	,	
				3.	4		5	V_			•	!
	7.5.1			is i	Refg/	27	bv 76	ጥ ~	st of	Charge	THE CALL	il
	3375	Shr	H PITAMBA WAH		Mech C/Pt		•	76	fg hel	d at c	£۱۲,۷ر	
. ;						·	Nione "Vé	,	ad	he Tra	ada Te	st
	A 4555	, Şh	S SAT	Y/her	-do-	1	Nov 79	· .~	asson f Char kg/lt	LE MECI	1 130 16]
		eren di n					# P = 1 P = 1	17 11	h, 1812	9		1
	ne de l'	Sh	1 JOCEN		Zleot	27.	Nov 7	6! ?	assed f Char	the Tr ge Ele	ade To ctriĉ	ian .
l _i =	3:304	CH	ANDRA BOR	A	Ту			i Th	eld at	CWE	czpur	
:			2	21001	Instiu-	27	Nov 7	6/ I	Passed	the Tr	ade T	est
The state of the s	2335	5 Sin	AKRABART	r '	ment Repair			1	of Char neld at	CME	Tezpur	lan)
' الله الله	, }		? }		Ty		.,	,	in 1976 Passed		nade i	Test .
11.	- : -28,350	2 51	TANKE	SWAR	Wire	27	Nov 7		Passed of Ele at C.F.	ራት <u>ተነገ ርግ</u>	an ne.	La ·
· }	•	135	ŪYA_N		Ty			4.	Passed		1	11 .
		: : ا <i>ب</i>	APAN NAI	R TT	Q/14	1 27 1	Now		of Eleatica	ctrici	an hël	ld
· :		•	•			1 07	Nov	, .;	Passed	1.		
11:	4 00	C Si	KASHI	NATH	Mez Q'D-		NOV.		of Cha held a	rpoy S	tringe	er:
، غر		•		<u> </u>	1	•	•		1976.			
, t	5208 (is s	TI RUDHE	RA DA	#Q0-	27	Nov '	76 _{.,}	Passed of Cha	rpoy S	String	er
	:	. В	AHADUR TA	irtra.		e de la			held a in 197	t CVE	Tezpu	r .
1	dentiti	71 3	± 3UDH	r .	R/R	2	7 Nov	76.	Passed	l the	Trade	Test
··/:		$I(X_0) = rac{1}{2}$	M ANDAI		driver		•		Tanni	held r in l	976	
		: - م د د	hri BALE	SVAR	Maz	2	7 Nov	46	Passed of Ha	d the mmerma	Trade n helo	Test
: :	2,756		PRASAD SI	ngh S'BING	go-	2	7 Nov 7 Nov	76	CIFE T	ezpur	in 19	/6.
. 3	23.	66	ADAY	SINGH	1	. } . !	.p/20)	i		GB.	
								•	* ***	0		
	• •									- 1 - 3 - 3 - 3 - 3 - 3 - 3 - 3 - 3 - 3		
: :	:	: :							: !! :			
Ä	: itested	d L						,		• "	• ·	
	. Coste	λογ ,						· .	, .			
	Advo	cate.		مسلسب			ا د دید روز پ نمانجهاناها		te a sugar de La distribu	مناها القام بالأولي الخيونيسيس بناؤ في		المعاود المعاودة

we was in the second

					•	
			מייי אייי	o DATED A	S DEC 75 FAG	E 20 %
1	IF CLA FORTE TO	ZPUP PART II	BOSH MC	DAILLY O		ومنبها أنوسنا مستسسب
3 -	سرسيب بسريد	3	10 4	-	·	5
	ta da	CI. HIM SWARUP	27	More 75 W	Phogode tha	Trade Tration
	. The shi	F. H.W. P.M. HOL	Tyr		Valvemar de	ild on Carry
	7 7:3793 Si	TI SKENDER	Mas 27	*Nov 75, V.	Tribur in	VIDE STATE
•		i SITA RAM	-do- 27	Nov 76 1		
• •	230 594 Sh	HATC	·			1
	·	ب م عد اس		ر. دو مغیر را		
	A STATE OF THE STA	The state	EM:A	TALCE 2	TEE T Nov	75/TIOM/
	i i i i i i i i i i i i i i i i i i i	7 (1. 1/3, 00 7		* 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1		
	7. 71.13	2 13 with (7Nc 88.			
	raint in the		Z · · ·			the same of the
•						SCH ENGINEER
	Distribution	第一 四种			Top Country	
	(AFC) CALIC	rit Tu	pop-es.			
ì		FILCNG -	2 copiesa	3		
:		14.1	P. (chies.) Z. chives.			
; ·	Company of the Company	i cig	E'C - 151		e de la companya de l	A Kingha
	to the state of th	ماحس	4 0001456			
: سد	ر المجال الم الموسوع والمستعد الدارسية . - المجال الم الموسوع والمستعد الدارسية .		F CARA			
		*	ir doxy	1, 1, 1, 1, 1, 1, 1, 1, 1, 1, 1, 1, 1, 1		
		A Suc MLP	T COLY			17年6月27日代
			& 1. 1. 1. C. C.	Part of the last		
			T COLY			_
		S.	1 6. 7			
-			,	The state of the s		
•		\ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \		N = 3		
· •	Э				-	
	•			•		
• ;		-		111		
	;			entral	11	
		111		14.4 14.4 14.4 14.4 14.4 14.4 14.4 14.4		
•		The The				
		Attested by				
		Way		# · · ·		
	, 5 (Advocate.	•	tę.		
	!					
	•				أجران والجرانية	Tr. 自 · · · · · · · · · · · · · · · · · ·

ANNEXURE_B

Copy of E_in_C's Br AHQ letter No. 90270/89/EC/EIC (3) dt. 10.2.95 .

AS ABOVE

- 1. Reference your letter No.131500/2/2752/Engrs/EIC(2) till Oct' 94.
- 2. Consequent on redesignation of Instrument repair/MPI to Electrician (SK) some representation have been recd from existing instrument repairer/MPI with regard to their promotion to electrician HS_II/Elect.-I. The cases have been gone into and following decisions have been taken:-
 - (a)Since prior to introduction three grade structure.

 Electrician and Instrument repairers/MPI were the feeder category, for promotion to Ch. Elect, there is no anomaly in redesignation of instrument repairer/MPI to electrician.
 - (b) Review DPCs are to be convened and instrument repairer/MPI who are otherwise eligible for promotion be considered for promotion to elect HS I with national seniority at per with their immediate junior elect SK/Wireman, who have already been promoted to elect HS-I. However, the over-all percentage of HS-II/HS-I vacancies are to be maintained as per existing instructions.

Sd/-Illegible (RR Kanwar)

Attested by

SE .

ANNEXURE_C

To

The Army Headquarters
B-in-C's Branch
P.O. D.H. II. Q
New Delhi-11.

(THROUGH PROPER CHANNEL)

PROMOTION FROM THE POST OF INSTRUMENT REPAIRER TO CH/ELECT OR ELECTRICIAN HS GDE-I.

Respected Sir,

I beg to submit the following few lines for your kind information and favourable order please.

2. That I am working under the kind control of GE(AF)
Tezpur since ist Dec. 71 as an Instrument Repairer under
regular vacancy.

I have passed the trade test of Th /Elect during the year 1976 vide GE(AF) Tezpur PTO No. 49 dated 06 Dec. 6 at Sl. No. 77 (attached accordingly). And I am the senior most among all the electricians, who are promoted as elect HS Ede-I & Elect HS Gde-II.

- 4. Sir, this is for your kind information that already
 I have submitted a number of application but no action has so
 far been taken to promote me.
- 5. Please refer the following latters:
 - i) GR(AF)Tezpur letter No.1606/AF/449/ELG dated 29.12.87.
 - ii) HO CEEC Calcutta No.131520/LA/47/Engrs/EIC(2) dated 12.8.89.

Attested by Advocate.

2.

- iii) Govt. of India Mia of Defence New Delhi letter
 No. 91026/Elc (3)/672/D(W-II) dated 21.2.94.
- iv) G-In-O's Dr. AHQ letter No.90270/89/EC/EIC(3) dt, 10.2.95.
- At last I beg to give you these information(1) Shri Jegen Ch. Bora who passed the trade test of Ch/Elect (with me) in the year 1976 (PTO No.49/76/76 dt. 27.11.76) is promoted to Elect HS Gde-I vide GE A/F Tezpur PTO No.40/28/87 dt.6.10.87 with the effected date 15.10.83 and Shri Paritosh Kumar Sengupta who passed the trade test of Elect HS Gde-I. in the year 1987 vide GE A/F Tezpur PTO No.19.12.87 and promoted as Elect HS Gde-I vide GE A/F Tezpur PTO No.40/29/87 with the affected date 5.10.84.
- 7. Therefore I earnestly request your kind goodself to look into the matter and order the needful for which I will be ever grateful.

Thanking you,

Yours faithfully,

(J. H. Chakraborty)

Dated: -7.8.96.

Actorina by

UNNEXUEL CO.

COMMANDER WORKS ENGINEER TEZPUR (Through proper channel)

FROM :-MES/233639 SHRI J.M CHAKRABARTI Instrument Repairer C/O GE AF TEZPUR

SUBJECT :- FIXATION OF PAY

Most respectfully, I beg to lay down the following few lines

for your kind information and favourable order please.

That I am working as an instrument repairer (NOW ELECT HS-II) under regular vacancy since 01st Dec'1971 under the kind control of GE(AF) Tezpur after serving Indian Airforce a period of

years and 150 days, as an instrument repairer.

3. Before introduction of these grade structure, there was direct line of promotion to charge Blectrician from Instrument Repairer. For which I passed the trade test of ch/Elect vide GE Af Tezpur part II Order No. 49 dated 06 Dec!76 and I am the senior most among the whole lot promoted to Electrician Highly skilled grade-I.

Please refer :-

(a) GE AF TEZ letter No. 1004/AF/191/EIC dt 31 Oct 96 1

(b) CWE TEZPUR letter No. 1194/HŚ/989/EIC(2) dt 12 Nov'96 (c) GE AF TEZ letter No. 1004/AF/196/EIC dt 18 Nov'96.

While at the interview with previous GWE Tezpur Col-Deepak Thosre it was decided that I should be promoted as an etrician H.S-I since 15 Oct'84 as per E-in-C's branch AHQ Electrician H.S-I letter No. 90270/89/EC/E*C (3) dated 10-02-95 2 The present Shri S.R Kardong of CWE Tezpur was also aware of the matter.

But, Sir, the GE AF Tezpur PTO No. 5 dated 02 Feb'98 published for the fixation for Blectrician HS-II only, that also upto 16-10-95 vide Authy: CWB Tezpur letter No. 1194/HS/1073/EIC (3) dated 5-8-98 and GE AF Tezpur PTO No.32/12/97 dated 12-8-97 and LAO (A) Tezpur letter No. Tez/IA/442/VII dated 20-1-98, But I have not yet got any financial benifit so far. Instead of getting a pay scale of Rs. 5200/- pm I am getting the pay scale of

4590/- pm only.

. In view of above mentioned facts, May I request you kindly reconsider my case specially, because of my balance of remaining service is only (4) four years 2 months, and with these small financial aspects with my children and family I could not maintain my home management facing a great financial crunch with day to day sky highing price line.

8. Thanking you in anticipation for your prompt action please.

Dated ! July 98

Yours faithfully, (Shri J.M Chakrabarti) MES/233639 Instrument Repairer

110/359/EI dt 18 Jul 98

Reminder vide G.F. A/F letter no. 1624/AF/6714/E100 (3) D dt +0+0l., 28 June 99

Sri JM Chakrabarti; Elect: H.S. - II MES/233639

The AGE E/M (AF) Tezpur (Through proper channel)

NON PERFORMANCE OF GOVT DUTY

Respected Sir.

- 1. Refer your letter No. C-1/AB/E1 dt 11 Jun 99.
- 2. In connection of the above cited letter, I would like to inform you that as per your Part I Order No. 121/ /E1 dt Nov 98, I had performed my duty without any negligence. And I have repaired almost all K.W.H. Meters as per BSO Sub-division letter Nos. (a) 288/190/E2BS dt 02 Nov 98 and 288/198/E2BS dt 20 Jan 99 except the K.W.H. Meters, which are to be replaced. The list of these K.W.H. Meters is already given to Mr Anutosh Biswas. And verbally I have told you and E/M Supdt Gd-I Ex Sub Maj Sohan Singh.
- Instead of sitting idle. I used to come to service Centre and performing other electrical duties, as per detailment of I/C Service Centre. Even you, yourself also detailed me to do electrical complaints. I have to perform my duty as I/C of Service Centre also.
 - 4. In view of above you are requested not to take any disciplinery action against me and requested to verified whatever else works had performed by me and all the same time it is assured that I am ready to do my duties without considering day and night please.

De-07-7-99

yours faithfully.

Malerolovi,

(JM Chakrabart1)

Attested by

Advodate

Ta

Prem : Shri J M Chakrabarti Elect H.S. II MES/233639 C/O GE (1) AF Tospur

The CHE Tospur

(Through proper charmel)

REQUESTING AN INTERVIEW REGARDING MY PROMOTION FROM BLECT H.S. II TO FLECT H.S.I

herported Sir,

Refrence your letter No.1194/HS/1376/E1C(2) dated 18 Jul 99. I om net

menth of Auguost 2002 mess remaining service left less than 3 years.

I have already given you the information as follow :-

i) Shri Jogen Ch Bergh whe passed the trade test of Ch/Elect with me in the year 1976 (PTO Ne.49/76/76 dt 27.11.76 is premeted to Elect HS Che I vide GE AF Tespur PTO Ne.40/28/87 dated 5-10-87 with effecting date 15-10-94 and Shri Paritesh Kumar Sengupte passed the trade test of Elect HS Che I in the year 1987 vide GE (AF) Tespur PTO Ne.19/12/87 and premeted as Elect HS Che I vide GE (AF) Tespur PTO Ne.40/20/87 with the effecting date 15.10-84 and I have passed the trade test of Ch/Elect in the year 1976 vide GE(AF) Tespur PTO Ne.49/77/76.

HS Gdo II enly, where as decisions is given vide E-in-C's Br AHQ letter No. 90270/89/EC/FiC(3) dated 10.2.95.

Therefore, I request you to kindly premote me to Elect HS Gdo I from the offecting date of 15.10.84.

may please be premit an interview with CME Tozpur.

Inanking you Sir,

Yours faithfully,

Mekrabal. (Shri JM CHARBARTI) LECT HE CHO II

MES/233639

Patodis4Nov oet 99

fuler view linke place ar 16 Dec.

Attested by

Advacate

/ True Copy/

Tale : Mly 6587

Commander Works Fraincers Post : Dekargorn Texpur (Assau)

1194/HS/ 1462 / EIC(2)

18 Jan 2000

Grief Engineer Smilling Zone

PROMOTION FROM ES II TO HS I : ELFCTRICIAN

In accordance with the instruction as issued wide E_in_C's Br latter No. 90270/69/TCS/FIC(III) at 65 Jun 85, Elect(SK) those who were passed in the Trade Test of Ch/Mech, Ch/Mect and Ch/Mef(Mech) has been promoted to ES II to MS I on the one time relexation accorded by the Min of Def.

2. Subsequently, as per 6 of I, Min of Dof Addendum No. 91026/EIC (3)/2395/Pa (W.II) dated 28 Jun 94, Instrument repairer is re-designated as Electrician.

Accordingly, MS-285639 Shri J M Chakraberty, Instrument repairer was promoted to Elect HS II on the bosis of Para 2 of AMQ, E-in_C's Br letter No. 90270/80/TGS/EIC(3) et 05 Jun 87.

Now, Sh J M Chakraborty, Flect HS II has stated that Sh Jogen Ch Pora and Sh Paritosh Kumaar Sengupta Who were f Junior to him as per inter-se-semiority clubbing categories have been Propoted to HS I. In this connection refer Para 8 of Educo's Br letter No. 91026/FCF/EIC(3) at 21 Jul 94.

5. In view of above, place confirm whether review DFC can be conducted as per para 2 (b) of E-in-C's Br letter No. 90270/59/EC/EIC(3) at 10 Feb 95 as a Que time relaxation.

Figure eccord PRICRITY & as the individual will be placed on supermation strength during 2002 years.

1612 1200

9**4/**-

(SR Kardong)
Adm Offr II
for Commander Works Engineers

Copy to :-

Headquarter Chief Pagineer Eastern Command Calcutta_21

For info please.

2. (I) AF Texpur . Please inform the individua accordingly.

John Son Still

SIL

CA 19/0

Attested by

Advocate

From 1

MES/ 233.639
Shri JM Chakraborty.
Instrument Repair (Now Elect-HSII)
C/O - GE (I) AF Tezpur
(AGE E/M Sab Divn)
Post- Salonibari.
Dist- Sonitpur (Assam).

ጥን

The | E-in_C's Branch AHQ, New Delhi.

(Through proper channel)

NON IMPLIMENTATION OF LETTER NO . 90270/89/EC/ EIC (B) DATED 10.2.1995

Respected Sir,

Please refer my application dated 07.8.1996 and your HQ Policy letter No. 90270/89/EC/E1C(B) dt 10.2.1995.

Most respectfully, I beg to lay down the following few lines for your kind information and favourable order please:-

- (a) That Sir, I am presently working as an Instrument repairer (Now Elect HS-II) under regular vacancy since 01 Dec 1971 under the kind control of GE (I). AF Tezpur, after serving at Indian Air Force a period of 09 years and 150 days as an instrument repairer.
- (b) Before introduction of these grade structure, there was direct line of promotion to Ch/Electrician from Instrument repairer. For which I had been appeared and passed the trade test of Ch/Electrician in the year of Dec'1976. In this connection GE (I) AF Texpur has been published the Office Part II Order vide No. 49 dated 06 Dec'76.
- (c) As per your HQ Policy letter No. 90270/89/EC/E1C(B) dated 10.2.95, stated that those instrument repairer/MPI who are otherwise eligible for promotion, be considered for promotion to Elect MEXEZ HS-I with notional seniority at per with their immediate junior elect SK/Wireman, who have already been promoted to Elect HS-I. But sir, I regretted to inform you that after clear instruction has been given by your HQ. I am deprive from above facilities. Because, as per your HQ abobe instruction I has been completed all formalities (such as Seniority and Trade Test).
- (d) In this connection it is also intimated that, my above facts has already been intimated to HQ CE SZ and CWE Tezpur in several time through several letters. But no action has been taken by them in favour of myself till to date. At last I beg to give you there information that (1) Shri Jogen Ch Borah, who passed the trade/test of Ch/Elect (with me) in the year 1976, he is promoted to Elect HS_I vide GE (I) AF Tezpur PTO No. 40/28/87 dated 06 Oct'87 with the effected date 15.10.84 and (2) Shri Paritosh Kumar Sengupta who passed the trade/test of Elect HS_I in the year 1987 vide GE(I) AF Tezpur PTO No. 19/12/87 and promoted as Elect HS_II & HS_I in the same year 1987 vide GE (I) AF Tezpur PTO No. 40/29/87 with effected date 05 Oct'84. However, CWE Tezpur sent 5 letter to HQ CE Shillong Zone vide their letter No. 1194/HS/1462/EIC(2) dt 13 Jan'2000 and asked

Attested by Advocal:

(Contd...P/2)

property was an energy companies and an energy of

the clarification on this matter, but till date no progress at all.

In view of the above, may I request your honour to kindly re-consider my case specially, because my balance of remaining service is only 01 year 10 months only. Being a low paid employee I facing lot of px financial hardship to maintain my

Thanking you in anticipation for your prompt action please.

Yours faithfully,

Hickordor A. L. (JM Chakraborty)

MES/ 235639 Design Instrument Repairer. (Now Elect HS_II)

C/O GE (I) AF Tezpur.

ation : Tezpur.

Nov'2000

HO CEEC Calcutta- 21

For information and favourable action , please,

HO CE Shillong shillong Zone. shillong.

Por info wrt above please.

You are requested that necessary action may please be taken at the earliest,

GE (I) AP Tezpur

For necessary action please,

TEZPUR: Fornecessary action Please. CWE

Advocate.

From : MES/233639 J M Chekrabarty

Slect 46 Gde-II

To, : The CWE Tezpur

(Through proper channol)

SUMFOT: PROMOTE DE FROM TUTOT HE GOM-LE TO

ELECT HS GDE-I

Respected sir.

I beg to write the following few lines for your kind consideration and favorable action planse.

- Please refer my previous in which I have mentioned my ligiti mate right application to get promotion from Inst/Rep to Elect HS Gde-I alongwith the documents i.e PTO's of trade test, promotion of my juniors, and seniority which is verified by the CWE Tezpur and promoted me from Instrument repairer to Elect HS Gde-II.
- 3. The same way I must be promoted to mlect MS Gde-I.
- 4. At last I have submitted my application date of Mov 2000 addressed E-IN-C branch New Delhi, requestly for promotion to plect Hs Gde-I.
- 5. If my grivence is not considered sympathicaly with in three months then I am compelled to go to court as I am going to supernuation on Aug 2002.

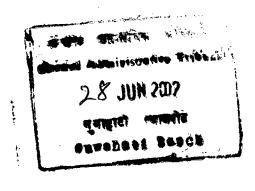
Thanking you.

Yours faithfully

pated : 22 no Feb , 200/

(J H Chakrabarty) MES/233639 Elect 43 Gde-II

Attested by Advotar



Filed by S (B. C. Pathak) Addl. Central Govt. Standing Counse Central Administrative Tribunal Guwanati Bench: Guwanati

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH ::: GUWAHATI

0.A. NO. 52 OF 2002

Shri Jyotirmoy Chakraborty

Applicant.

- Vs-

Union of India & Ors.

···· Respondents ·

(Written Statements filed by the Respondent no. 1 to 5).

The Written Statements of the abovenoted respondents are as follows:

- 1. That a copy of the 0.A. 52/2002 (referred to as "application") has been served on the respondents. The respondents have gone through the same and understood the contents thereof. The interest of all the respondents being similar, the respondents have filed the common written statements for all of them.
- 2. That the statements made in the application, which are not specifically admitted, are hereby denied.
- That with regard to the statements made in para 1 state of the application, the answering respondents that that MES/233639 Shri JM Chakraborty was appointed in 01.12.1971 as Instrument Repairer in the MES and during the year 1987,

Instrument Repairer category was re-designated as Electrician (Skilled) under three grade structure. The alleged allegations are totally baseless and incorrect.

As per Engineers-in-Chief's Branch Army Headquarters letter No. 90270/89/BC/BIC (3) dated 10.02.1995 review Departmental Promotion Committee (DPC) could have been held for d1 eligible person only/ However, authority also directed that overall percentage of Highly Skilled -II/I(HS-II/HS-I) (i.e. 20% and 15%) vacancies are to be maintained as per existing orders/instructions. Review Departmental Promotion Committee (DPC) could not be held due to non availability of vacancies and also Shri JM Chakraborty has not qualified the trade test for the post of Electrician Highly Skilled-I(HS-I). The case has been taken up with the higher authority to conduct the review Departmental Promotion Committee (DPC) for which outcome is still awaited. In this connection Commander Works Engineer (CWE) Tezpur letter No. 1194/HS/1402/EIC(2) dated 13.01.2000 is annexed as per Annexure -R1.

- 4. That the respondents offer no comments to the statements made in para 2.
- 5. That with regard to the statements made in para 3, the respondents state that the claim of the applicant is barred by limitation and the application is liable to dismissed.
- 6. That with regard to the statements made in para 4(i), the respondents state that there is no proof of any past services as alleged by the applicant. Moreover, he has no

any claim of such past services in this application.

- 7. That with regard to the statements made in para 4(ii), the respondents admit nothing in absence of proof etc.
- That with regard to the statements made in para 4(iii), the respondents state that though the applicant passed the trade test for charge Electrician during 1976 and casualty to this effect was published vide Part-II Order No.49 dated 06-12-1976 at Serial No.77 but this seniority could not be held at Serial No.77 because due to up and down publication i.e. if an individual has passed trade test before, then that individual will be senior. This is just an authority that the individual has requisite qualification and this can not be treated as his seniority. Seniority is strictly decided by the department based on exact date of passing the requisite qualification.
- 9. That with regard to the statements made in para 4(iv) and (v), the respondents state that as regards allegation against Shri Jogen Ch. Borah and Shri PK Sengupta, it is submitted that Shri Jogen Ch. Borah was appointed as \$\mathbb{S}\$ SBA with effect from 27.07.1965 in Military Engineer Services (MES). We was promoted to the post of Electrician with effect from 20.08.1973. He was promoted to the post of Electrician Highly Skilled (HS-II) with effect from 16.10.1984 vide Garrison Engineer (Air Force) Part-II Order No. 31/32/86 dated 04.08-1986 which was subsequently amended to 15.10.1984 vide Garrison Engineer (Air Force) Tezpur Part-II Order No.

Order No. 40/28/87 dated 05.10.1987 under the authority of Commander Works Engineer (CWE) Tezpur letter No. 1201/A.654/EIC(2) dated 04.09.1987.

Shri P.K. Sengupta appointed as SBA with effect from 22.2.1966 in the Military Engineer Services (MES). He was promoted to Electrician on 26.01.1972 vide Garrison Engineer (Air Force) Tezpur Part-II Order No. 9/7/1972 which was subsequently amended to 31.01.1972 vide Garrison Engineer (Air -Force) Tezpur Part-II Order No. 25.5.72 dated 19.06.1972. He was promoted to Electrician Highly Skilled-II (HS-II) on 16.10.1984 vide Garrison Engineer (Air Force) Tezpur Part-II Order No. 31.6.86 dated 04.08.1986. He had passed the trade test for Electrician Highly Skilled-I (HS-I) vide Garrison Engineer (Air Force) Tezpur Part-II Order No. 19.12.87 dated 11.05.1987 and was promoted to Highly Skilled-I (HS-I) with effect from 15.10.1984 vide Garrison Engineer (Air Force) Tezpur Part-II Order No. 40/29/87 dated 05.10.1987 under the authority of Commander Works Engineer (CWE) letter No. 4201/ A.654/EIC(2) dated 04.09.1987.

Shri Jogen Ch Borah was in the post of Electrician since 20.08.1973 and Shri PK Sengupta with effect from 31.01.1972. Whereas Shri JM Chakraborty was re-designated as Electrician (Skilled) during 1987 only under three grade structure years after Shri Jogen Ch Borah, was appointed in Military Engineer Services (MES) on 27.07.1965 and Shri PK Sengupta was appointed on 22.02.1966 whereas Shri JM - Chakraborty was appointed on 01.12.1976 i.e. 10-11 years

later. It is further added that Shri JC Borah and Shri PK Sengupta were getting pay scale of Rs.260-400/- since 16.10.1981 vide Garrison Engineer (Air Force) Tezpur Part-II Order No.42/67 and 61/82 dated 18.10.1982 (Copy annexed as Annexure-R2) whereas Shri JM Chakraborty was getting pay scale of Rs. 260-350/- as on 17.01.1985 (Periodical Increment Statement (PIS) dated Jan 1985 annexed as per Annexure R3. Thus, Shri JM Chakraborty is not entitled for Inter-se-seniority and Shri JC Borah and Shri PK Sengupta are Senior to JM Chakraborty in all respects. In this connection copy of Army HQ E-in-C's Branch Kashmir House DHQ PO New Delhi letter No. 91026/FGM/EIC(3) dated 21 Jul 1994 as annexed as per Annexure -R4.

- 10. That with regard to the statements made in para 4(vi), the respondents deny the same. Since no junior to Shri JM Chakraborty has been promoted to Electrician Highly Skilled-I (HS-I) the alleged allegation is totally false as explained hereinabove.
- 11. That with regard to the statements made in para 4(vii), the respondents state that though the K-in-C's Branch vide their letter No. 90270/89/EC/EIC(B) dated 10.02.1995 order for a review Departmental Promotion Committee (DPC) for elegible candidates but at the same time they also directed that overall percentage of Highly Skilled (HS-II/HS-I) (i.e. 20% and 15%) vacancies to be maintained as per existing orders/Instructions. Hence,

review Departmental Promotion Committee (DPC) could not be held due to non availability of the vacancies. Moreover, Shri JM Chakraborty was not eligible candidate at that time. However, the case had been taken up with the higher authorities to conduct the review Departmental Promotion Committee (DPC) for which outcome is still awaited. In this connection please refer to Commander Works Engineer (CWE) Tezpur letter No. 1194/HS/1462/EIC(2) dated 13.01.2000 is Exhibited as per Annexure -R1.

-6-

12. That the respondents deny the correctness of the statements made in para 4(viii), (ix) and (x). In fact only two applications dated 18.07.1998 and 04.11.1999 were received by Garrison Engineer (1) Air Force Tezpur from the applicant which were forwarded to the higher authority in turn for their further action since the Garrison Engineer (1) Air Force Tezpur was not competent authority to consider the case of applicant for promotion to the Post of Electrician Highly Skilled-1(HS-1.).

Moreover, the applicant was called for Interview and was interviewed by the Commander Works Engineer (CWE) Tezpur on 16 Dec 1999. He was again told to appear in the trade test for the post of Electrician Highly Skilled-1 (HS-1) as per existing rules. But Shri JM Chakraborty failed to appear for the trade test for the post of Electrician Highly Skilled-I (HS-1). In this connection, Commander Works Engineer (CWE) Tezpur letter No. 1194/HS/1593/EIC (2) dated 18.03.02 is annexed as Annexure - R5.

- 13. That the statements made para 4(xi) are denied. Since the applicant was not a eligible candidate for the post of Electrican Highly Skilled-I (HS-I) as per required qualifications laid down by the Department, therefore the question for deprivation does not arise please.
- That with regard to the statements made in para 5.1 to 5(x), the respondents state that in view of the abovenoted facts and circumstances and rules, the applicant is not entitled to any relief whatsover and the grounds shown can not sustain in law. Hence the application is liable to be dismissed with cost. Highly Skilled-II/I (HS-II/HS-I) (i.e. 20% and 15%) vacancies are to be maintained as per existing orders/instructions. Neither the vacancies were available nor the applicant was eligible cadidate, since he had not passed the trade test for Electrician Highly Skilled-I (HS-I). Hence, question for promoting Juniors does not arise, if Juniors pass requisite qualifications they are promoted out of term as per departmental procedures.
- 15. That with regard to the statements made in para 6 and 7, the respondents have no comments to offer.
- 16. That with regard to the statements made in para 8(i) to 8(iv), the respondents state that in view of the facts and circumstances of the case and the provisions of rules etc. The applicant is not entitled to any relief whatsoever

as prayed for and the application is liable to be dismissed with cost as devoid of any merit.

In the premises aforesaid, it is
therefore prayed that Your Lordships
would be pleased to hear the parties,
peruse the records and after hearing
the parties and perusing the records
shall further be pleased to dismiss
the application with cost.

Verification

YERIFICATION

I, Shrik RR NAIR, AE Elm, presently working as the AGE Elm (AF) TEZPUR working as the

And I sign this verification on this 26th day of June, 2002, at Guwahati.

(MR M Mair)
AE B/M
AGB B/M (AF) Tezpus



3. Donnerouvre &

(1162)

Telo : Mily 6537

-10-

1104/HS/ ///₆₃ \EIC(5)

Chief Engineer Shillong Zono Commander Works Engineers
Fost : Pakargon (Assam)

Jen 2000

PROJUTION FROM HS II TO HS I : ELECTRICIAN

- In accordance with the instruction as issued vide in-in-C's Br letter No. 90270/89/TCS/EIC(IXI) At 06 Jun 86, Elect (Sit) those who were passed in the Trade Test of Ch/Hech, Ch/Elect and Ch/Ref(Hech) has been promoted to HS II to HS I on the one time relaxation accorded by the Min of Tef.
- 2. Dibsequently, as per G of I, Him of Def Addendum No. 29 91026/RIC(3)/2396/r(4-II) dated 28 Jun 94, Instrument repairer 18 re-designated as Flactrician.
- 3. Accordingly, MES-233639 Shri J M Chakraborty, Instrument repriner was promote to Most H6 II on the basis of Para 2 of ANO, B-in-C's Br letter He. 20270/20/IGS/BIC(3) At 05 Jun 87.
- 4. How, Sh J E Chairmborty, Elect HS II has stated that Sh Josen Ch Bord and Sh Faritesh Rumar Sengupta who were junior to him as per inter-se-seniority/have been promoted to HS I. In this connection rater Fara 8 of E-in-C's Er letter No. 91026/FGM/EIG(3) at 21 Jul 24.
- 5. In view of above, please confirm whether review PPC can be conducted as per Para 2 (a) of E-in-C's/Br Tetter No. 90270/89/EC/ELC(3) at 10 205 25 as a one time relaxation.
- 6. Please accourt FRICKITY as the individual will be placed on supermustion strongth during 2002 years.

(SR Rardong

Copy to :-

J. Hartonneter Chief Paghayer Hosters Gruchni Chiebba-21

For info please.

2. GR (I) AN Corner - Mondo Sufform the individual accordingly.

F12 1 1478

Commander Works Engineers

Cetypes in

ANNEXURE II

ANNEXURE REPORTED TO COLUMN BE DECEMBED TO COLUMN BELLET BE DECEMBED TO COLUMN BELLET BE DECEMBED TO COLUMN BELLET BE DECEMBED. AND COLUMN BELLET BE DECEMBED TO COLUMN BELLET BE DECEMBED TO COLUMN BELLET BE DECEMBED. AND COLUMN BELLET BELL

ترر		3	The same and the same is a same of the same and the same
1.76	233591	CHRI PARMAL CH. DAS 5 & C/Jointer 16.1	0.61(Brought on the prevised pay scale
18.	233504	UHRI DUR MESMAR MOG	o- 0510, 78. 250-5-290-197- 05-326-8450-8-390-
hō.	237750	SHAT JAGAR MOHAN DAS -dod	o- Min-400/-ba Aron the
50.	253218	REAT LONG CR. DAGdodo-	6- 0850/-5-326-BT-8-1 0850/-pm. 1260-
51.	232931	SHEI BIDHESWAR My Hoder -d BORAH	ho- Addings - Govt of
52,	NYA	SHRI ANOTOSH BISWAS -dod	10- (15ther No. F-1(2)/ (50/7(300/10) at.
53.	NYA	MD MUKTAR HARREN , -dod	io- 016 Oct. 81 and 02-in-01s Branch
54.	233571	SHRI PROFULLA CH. Fittor - C BORAI	10-
55.	233629	SHRI TRIVATH -doc	7/3
56.	233185	SHRI HARSHA IEV -do1	do- 0
57.	233693	SHRI J. M. CHAKRABATI I/Repaire -	do- 0
58.	23 ¹ +773	EAR IA	do- 0
و59.	/ 232058	SHRI M.C. BACHAR C/Maker -	do- gentdins.B
60.	232886	SHRI G.C. BANIA -do-	do- 8
61.	233593	SHRI P.K. SENGUPTA Electrician -	do- \$
62.	233737	SHRI KAMALA KTdo	do- 0
63.	233598	SHRI MAN MOHAN BORAH -do	do- BettinSB.
66.	232754	SHAI GOLAP SAIK IA	do- 0
		164 TE	·do- k
. 68	•	BLANH	Š
69.	<u>~ 234199</u>	SHRI RADHA KT. DAS -do-	-do- Per Wer-Still minds
70.	233260	SHRI J.N. BHATTACHARJEE -do-	-do-
71.	233739		-do- 1
. 72	233808	SHRI S.K. BOSH Ref/Mech	-dojatliss
			-do- 0 8 330-6-370-10-
			-do- (
		11.0	-do- 0
-		BSO BSO	Contd .P/5

5 864 / 1 8% paper 58/7/14: CET . Doll This Tret, Mypewriting Lest etc the same have been fulled. 3.9 Jan in out Indibotra - 16 Lifts to I and by Loang need evaluationed fit alrea erang escolar duanciont di usari le fourson di distrato chi any kind ericità de di distrato de de grav/sew gracilic add dindi the officer(r) shows the stater of the bage of the states and the states of the states of the states than the states than the states than the states of the 45-8-97/48/18/9 010 4cm7 A 15-233634 B/Pt 1/Ac/winer A 286-6-336 B1-17-1-85 350/si tanair Maril AUT CIDITUM ut 11 x. -men it eddionen tigation court . कि पाण गटन मिट्ना कित्र में निर्देश कार TEPROE EVERYOR HUNGXINETT

019107

rolling Poling

Army Headquarters Engineer-in-Chier's Dranch Kashmir House DHQ PO New Delhi-110011.

No 91026/FGM/EIC(3)

√ Jul 94

Chief Engineer

Southern Command Tune Bastern Command Calcutta > Western Command Chandimandir Central Command Lucknow Northern Command C/o 56 APO

Comdt.

CME Pune

Madras Engineer Group & Centre, Bangalore Bengal Engineer Group & Centre Roorkee Bombay Engineer Group & Centre Kirkee

> FITHERT OF INCUSTRIAL WORKERS IN MES LEFT OUT CATEGORIES

1. A copy of Government of India Min of Defence letter No 6(1)/ andrø4/D(W-II) dated 06 Jul 94 as Ziated 08 Jul 94 according Govt dated of Sanotion for certain left out categories in Fitment Policy, as a result of CAT case is forwarded herewith. implementation orders are amplified in the succeeding parcs:

Red Fignation of Trades

Consequent to issue of above Govt letter, the following Trades have been redesignated as FITTER GENERAL MECHANIC.

- a, Rump House Openator
- b) Driver Engine Static
- c) Mechanic Petrol & Diesel Engine
- d) Driver Mobile Flant
- e) Operator Earth Moving Machinery JUNE
- f) Operator Proumatic Tools
- g) Boiler Attendant
- h) Lift Melhanic (Existing incumbents only)

CEs Command are advised to issue directions to lower formations to notify the 'Redesignation' in the respective Unit Part II Orders as a first step without any further delay. The Redesignation should be 'Fitter General Mechanic (SE)', w.c.f. 5.7.94, without change in pay staucture.

Lobus Chilosope (CEST Colors) EILES (CEST COLOR)

....2/-



to allow Uphosterer for induction in Carpenta In Carpenter's Trade subject to passing of Trade Test of Level. The Uphosterer (SK) after induction to passing of Trade Test of the Uphosterer (SK) after induction to passing of Trade Test of the Uphosterer (SK) after induction to passing of Trade Tests of the Uphosterer (SK) when inducted to Carpenter (SK) 31/ Level. The Uphosterer (SK) when inducted to Carpenter (SK) with the constant of the constant o be considred as redesignation/and not Promotion, With change in pay structure. 3.2. Cangnan

Category for Uphosterer (SK) Trade which is already a fee the Trade Test for Carpenter (SK) after promotion to Uphosterer (SK) and pass the Trade Test for Carpenter (SK). 40

No Fresh Recruitment in the trade of Lift Mechanic

The obove Govt order now indicates that the existing Life may he madesished as Fitter General Machanic (SK) Mechanic may be redesignated as Fitter General Mechanic Life Cos Command are advised to issue specific directive in this Co. 7.94.

Oc. 7.94.

Oc. 7.94.

Oc. 7.94. 5.

Mighly stated Grades for Fitter General Mechanic

would be eligible for promotion to Fitter Gen Mechanic HS II

Chere years service. Similarly, the existing Mazdoor,

Fitter (MS Safaiwela Could be eligible for promotion of three to passing of trace to passing of trace.

For a winding of three years Service in the existing Mazdoor,

To availability of vocancies Service in Servic

Gen Mech (5. Provised RRs and revised Syllabi for Mate Fitter CEs Command to elvised to frame their own syllabi are issued; This HO by And Draft Syllabi for the above Trade Test to

Promotion to Fitter Ger Moch (SK), HS II and HS I

(HS II): existing ratio as yer Fitment Policy is 65% (SK): 20% ted Trade i.e. Fitter Gen Fich (SK), with the introduction of redesignation (SK). Skilled personnel thus promoted to HS II after pessing promoted to HS II after pessing

Fiftheligabecome eligible for premotion to HI I only an administration of requisite years of service as per Recruitment Rules subject to Linding of Trade Test. Asywelfare measure, it has been decided to

- i) 20% promotions to HS II Level
- ii) and further 15% promotion to HS II Level against 15%

Thus a total of 35% (20 ÷ 15) promotions would be made at HS II level only. The promotion of 15% against the vacancy of HS I would be made only. The promotion of 15% against the vacancy of HS I would be made only. The promotion of 15% against the vacancy of HS I would DPC as a one time measure as a special case before 31 Mar 95. The and DPC as a one time measure as a special case before 31 Mar 95. The and DPC as a one time measure as a special case before 31 Mar 95. The and DPC as a one time measure as a special case before 31 Mar 95. The and DPC as a one time measure as a special case before 31 Mar 95. The and DPC as a first this dead line, for each vacancies. Attention of CEs Command is hereby drawn to under any circumstances. Attention of CEs Command is hereby drawn to under any circumstances. Attention of CEs Command is hereby drawn to under any circumstances. Attention of CEs Command is hereby drawn to under any circumstances. Attention of CEs Command is hereby drawn to under any circumstances. Attention of CEs Command is hereby drawn to under any circumstances. Attention of CEs Command is hereby drawn to under any circumstances. Attention of CEs Command is hereby drawn to under any circumstances. Attention of CEs Command is hereby drawn to under any circumstances against the vacancies appointment in a lower rank/Gde.

Gode may be made against vacancies left unfilled in a higher rank/Gde.

Gode may be made against vacancies left unfilled in a higher rank/Gde.

Gode may be made against vacancies left unfilled in a higher rank/Gde.

Gode may be made against vacancies left unfilled in a higher rank/Gde.

Gode may be made against vacancies left unfilled in a higher rank/Gde.

Gode may be made against vacancies left unfilled in a higher rank/Gde is admissible. a lower rank/Gde is admissible. LIE 31 Max 95

Inter-Se-Seniority

Consequent on redesignation of the above Trades, a doubt may arise as to how the Inter-Se-Seniority is to be fixed between these trades. It is clarified that inter-se-seniority will reckon from the date of their placement in the scale of Rs. 260 - 400 (preservised). In case the date happens to be similar for two or more seniority will count on the basis of length of individuals, seniority will count on the pasts of tensor be the service in the next below grades. If this also happens to be the service in the next below grades. In case of a tie up service in the next below graces. It cans also nappens to be the same the date of birth will be the oritoria. In case of a tie up between a direct recruiter and a promotee, the gromotee will be the Senior. The basis of fixing inter-se-sentority as aforesaid the Senior. The basis of fixing inter-se-sentority as aforesaid will equally apply to respective gate (SS) Trades. A combined will equally apply to respective gate (SS) Trades, A combined seniority as per their placement be maintained for the purpose of promotion of promotion.

New Rocketts:

Future entry into trade, made after exausting the promotional and other avenues, will be as Fitter Gen Bech (SK) at Semi Skilled and other avenues, will be as Fitter Gen Bech (SK) at Semi Skilled Level with ITI auglification in terms of GOT Min of Defence letter. Level with ITI auglification in terms of GOT Min of Defence letter. Ho 3810/DS(CC) /Civ-I/84 dated 15.10.84. The newly inducted direct Ho 3810/DS(CC) /Civ-I/84 dated 15.10.84. The newly inducted direct House Semi-skilled Gde and on recruits if any of the recruited in the Semi-skilled will be recruited of Service in that Crade will be retrief action of Service in that Crade will be recruiss in any thin or recruited in the Service in that Crade will be satisfactory condition of 2 years of Service in that Crade will be considered for the spin to the skilled Grade by DPU. Flease refer para 3 of this is written to 94270 109/EFC dated 11 Jan 80.

Postans, pp. Nr. C. Co. 75/73.

Dis 1616.81

Personnel was a from one CUE Area to another will have Semiority from the different on the former of memorial of the former of the purpose the former CWE area, will not repeat not, count for the purpose the former CWE area, will not repeat not, count for the purpose of promotion since from mind tenjornel are another area based of promotion since from mind tenjornel are another area based. (under different levice rendered in Seniority.

0 + + 4/-

pist.sonitpur

Man Soos

(Azsam)

Tele Mil: 6587

1194/HS/SU /EIC(E)

or victorari or victorari or (I) NF Tespur or CES NO

TRADE ISST OF INDUSTRIAL PERSONNEL FOR REPORTION OF THE BUS IN TO THE GORT.

IN RESPECT OF CHRISTERS

1 Welf further to this office letter Me. 1194/H8/ 1539/BIC(?) dated 29_ Jan 2002.

2. Fellering documents of genra proceeding along with commected decreases she forward herowith for prolication of PTO immediately:

- 2) norra Precedenting (Internal Land 11 11 or pf AIAFT-931
- b) Appendix 'J'
- c) Appendix 'G!
- A) Appendix 'A'

(Arathana Sunt aran) AO II for CWB

Encls: 4 Sheets

magna of my min

FR

615/2 12/2

/Tele: 6315

Headquarters Chief Engineer. Shillong Zone Spread Eagle Falls Shillong - 793 011

70297/2/ 2454/EIC(2)

1) Sep 2001

CWE Tezpur

TRADE TEST OF INDUSTRIAL PERSONNEL FOR PROMOTION FROM HS GDE II TO HS GDE I IN RESPECTA OF CWE TEX

Reference your letter No. 1194/HS/1565/EIC(2) dt.23.7

Board proceedings received vide your letter under reference is returned herewith in duplicate duly approved by HQ CEEC Kolkata vide their letter No. 131505/BP/390/Engra/EIC(2) dated 12 Sep 2001 in respect of the following categories :-

- (a) Elect HS-II to Sr Elect HB- I Appx Appx A
- HS- I __ ^ppx '6' (G) (b) B/Smith HS-II to
- HS-I Appx J (c) F/Pipe HS-II

As per existing instructions only 3 senior persons for each vacancy can appear in a particular category and it is observed by CEEC that in the situation report submitted by your office for the Otr ending Jun 2001 vide your letter No. 1187/52/EIC(2) dated 10 Jul 2001 that though there is no clear vacancy exist and surplus but trade test has been conducted for next promotion, which is highly irregular. Please clarity. In view of this BP for these particular categories is not approved and hence returned herewith:

4 (a) Veh/Hech HS-II-to Sr Mech HS-I / (b) Refg/Mech HS-II to Sr Mech HS I y (c) C/Jointer HS-II to HS-I

J(d) Mason HS-II to Mason HS-I (e) Carpenter HS-II to Carpenter HS-I

(g) Fitter MB-II to Fitter HS-I

Enclo : (As above)

(O Khofigwir) for Chief Engineer

CONTIDENTIAL

emocration of

tabonible 1 ab CH

by the enter of t

Proudding Officer

Mombars

r 21 PH 2000

Print Comment of the State

The Most convening order No. 10297/ 2,017 (18,2) at 15 700 1990.

2 70.77 *** OF Stilen The
57*** OF Tename

12.

THE PARTY ALL SCREEN ARE

2. PT We died thei H Thatri, AND E/M

the best disting not relate a question of order tested. The following categories for the last in the file of the HS Gde fin weight, oral and procedure.

- and) Placaredation
 - N. Willock
 - 1. Tall 1. Car.
 - 35 6/27 W
 - 2) 1.42 5
 - 7) Chaptering
- and appropriate
 - h) Pain of -
- 1) William/Dina
 - the parties of

the create of the form the control of the result sheets on a special of the result sheets on a special the large previously purpose the terms of the control of the terms of the control o pussed the treds to the dental and the tred to the result of the tred to the result. the ent we not bested again

10000

17 - Ely Le Col Sailon las

THE ROBARE SELE RE SCRIPTION OVE

di Kespur

= lla White I'm water

المتسدسونينسوا

Appx 'A', 'G' and approved

A K'Singh

Trig

(M) 32 (M) 10 Pontere Com ...

12

Te 2/10.

ACE (Wks)

Bolakhe

CVE

PITTER PIPE ES II TO HS. I 3. 233009 Telesvar Teks 10.22-48 -10-194 4. 233470 mill ch snikin. 05.01249 -- 10-PASS. GE Temper

Sarkor

Presiding Officer

Henber .

GR Hissenari - As per GE(AF) Tex letter No. 1626/AF/1035/EIn dt 17.1.2000 Gum the individual, at present grade B/Smith (SK) not B/Smith HS 3de II. 233291 thenesver Das 233766 Tel Singer, Yaday

_lails

Presiding Officer

Henbur

•	3/ Y	_	_					ppenalx A		15
r 2 .	SIT CO	g Texpur	SWITHIT	IST OF HIGEST S SCALK GOS I IK A	4379801 05 12 1	STATE OF	<u>[04</u>	Auts: 35		· Z
***			r . ru nimin s	CALL OF 1 TALL	33. 001 0. 2.72	51.12.00 01.1.	<u> </u>	Held: 26	3	
. 25										17.
	7 - V	Si Ho, Reme & Desig	Date of Pres	ent Pommaian	X2-X3	<u> </u>	Total `	Passed	Bennrks = 3	
(()			girth Gra	io at	(30) . (3	ت (۱۹۵) (۱۹۵) دیا	(104)	Prile		
ن (زمنی)				*; //				┼~~~.~~!		ز ز
٠٠٠ ب	TOTAL TOTAL	M HS GE II 10 HS GE		•	` . •				and the second second	
	RESCIRICE.	M HS G B II IO HS G S	_		·:	 •	~	Pass		
, A61	7.7 2327	97 Sh Hegen re	01.01.43 100	t . GE Terpur	5		٠.	Tal was	ستروض تراسي	7 1
,		Nath charali	ES I						and the same of the same	Tuze
-	2 2337	57 Sh Mahen re	30.06.44 - 40-	Ck Texpur	•		• _	ABSENT	TIT already Posse	70-04
		Teb Hebenta		• • •	-				PTO 110 32 of 08-0	
	2327	9 Sh Maba Tr	01.03.450-	Gr Tespur				0.00		- 1
		Baruah				**************************************		! Pass -	Gen	
7.0	2 2 222	53 Sh Mahdren	03.12.45 0-	GE Texpur		and and an and an and an		Paso		• • •
- 40	4.	er Seikie			ت کی د	33 C.	. 5;	16000	Gem	
1:	ານ ໄດ້. ເຂົ້າ ປ່ອນ ເຄື່ອງກ່ວວງ:	55 Sh Omen Chantra	22.01.460-	. CK Tespur			* .	يستر مروضان		
Ì	→ → → → → → → → → → → → → → → → → → → 	Bornh		•		-	-	- ASSENT	, Gental	
į.	1 6 0650	38 Sh Sheo Tr Yatav	24.01.05 - 0-	CE TRANS	3			ABSENT	G	ÿ.
. 1:	x 6. 2053	30 CM 0116-0 -12 14 1-14						7103011	Gen	
į, į	0/ 7 222	76 Sh Meben ra Baroah	01.09.46 - 0-	Of Texpur			- 1	" Private		. 1
	ks 1. 5001	o car surrent ta perruan		• • • • • •		<u>-</u> الأن		1.000	' Grow	
	× 2. 23278	52 Sh Thesh Ch Borch	06.01.47 0-	GE Tempor				0		1:
! !			-			2 77	ر کے	laes	* Grem	1
1	Ø 9. 2240	6 Sh Ma Rn Mohan Bai	21.01.67 - '0-	GE 859 EVC			*	an reservation of the first terms of the first term	A C.	1
	الايماع والأران	O St. Mr. All House Ser	entrans com	••	· · · · · · · · · · · · · · · · · · ·	. ES	955 1 950 1819	AGTONT	. A Grey	<u>{</u> •••• .
. ;	> 10. 2338	27 Ch Hogowar Propa!	20.07.47 - 0-	Togar	· - Expired a	a 23.11.99	-		. Giem	
			اداد اداد اداد اداد اداد اداد اداد ادا			. ga e - + + +		navestar or a rudtine metal		43.50
- 1	× 11. 23348	4 Sh Ranjesvar	° 03.03.48*o-	. OF Texpur	_(-		rez.	· ATLSENT	T/T passed with	
	Final Control	Perarika				· · ·		1-123E101	110 32 cef 08.08	.74
], •	125-2332	0 th Frabin Roy	01.01.49 0-	- CUE TOEPUR	* * **********************************		•	A.n.ca.us	A	
ន ១ ្រ		Chod Dury		7670	, 1 · ••		-	ABSENT	Grem	
भाष	B 3 494		Carrier to come and the	ta de la setta	 	the rem	العاميد-	<u>,</u>	A	•
in T	13 23360	O Sh J H Chakraborty	07.03.42 40-		*pur	نو عي	and .	ARSENT	i Ge*	
*** /			للعاد فيولندر ومنعجال وأأر ممتحب		عندت مستند بلد	ه مسوده د خيب		هم عدد ششعبان د سبون	name a management settle destroy of the contract of the contra	· · ·
	. 14. 23307	15 द्वा अर्चन्त्र ता प्रकारक ।	12.08.42 **		1 1			ABLENT	Gew.i,	
	· marin in the same				- Land annualization of the Contract			ليده للميدي "		
-1	15.7.23370	7:5h hermi Ther	21.08.42 -50-	- GR Lexhan	•			AGSENT	. Gem	
:		ا الله الله الله الله الله الله الله ال	14.10					27/05/04-7		
•	1623305	B EF KA TILIDAG PERLI	30.04.43 - 0	GE Tospur	T/T HS G-0	I passor	A136 bio W	7,34/00/#4.* *******	€1:- Gi-	
- 4								P		٠.
	17: 23305	1 Sh Jaget Ch 3orah	37.07.44 - 70-	CE Tespur			<i>-</i> -	18:20	Gign-	
•		***	· · · · · · · · · · · · · · · · · · ·		+1			ARKENT	".T/T passed vide	PTT
•	A 187 5350	8 Sh Ra ha Govin' Saha		GE Misser				**** ****	THE 20 01:25-7-	
_	5+ 19.÷ 23870	6 Sh_Chiternjan Hobel	2 20 00 15 2		*			. ASSETT		
		And the same of th						A p con	The project with	[] [] [] [] [] [] [] [] [] []
		6 Sh-crlab Ch Telipa	11.01.45	o by the respons						{m-
		9 Sh The gomen Salvia		GE (AF) To	Ipur T/T AS G	e I passe	a ri o P	10 No. 32/38/	94 Gem	
. ♥ -			التهاد		• •	•	• .	± 104.	·	
_	21. 234032	St. Beczekar Borak, -	05.12.45 -60-	L AGR (I) Cha	- 1/1 ES GO	F Passed	Tide OF Te	rier PTO No.	33/12/12::(67	
•			् । जिल्लाहरू	J Cuar-		مع سينهي دُ		assed_0	3.40 8 D6	

CWE
DOWEPR

DOWE PR

SBSO
SW

AO
Office Sounds

Section 1C

COPY

No. 91025/E1C(3)/2395/D(W-II) Covernment of India Ministry of Defence New Delhi, the 28th June 1994

The Chief of the Amy Staff

A DIEN DUM

This Ministry's letter No 91026/210(3)/co/P(V-II) deted

24th June 1987 regarding nationalisation of Trades of the

Industrial Eadre of the MES Est as amended vide this Ministry's

letter No 91026/E1C(3)/D(W-II) dated 21st February, 1994 is

For

Sl No 6(a) Instrument Planting (SK) 851,10 -do-

Read

SI No 6(a) Instrument Electrician (SK) 851.10 -do-Repairer/ Mechanic Precision Instrument

Delete :- Si itom No 12

2. This issues with the communers of Ministry of Defence (Finance/Worker) vide their ID No 1140/M-1/94 dated 20.5.94.

Sd/~ x x x x x x x x x (DR Dhankani)
Under Seexetary to the Government of India

Copy to :- .

The CGDA, New Delhi
All CsDA

The DGADS, New Delhi
AG's Br./Org 4 (Civ.I) - 5 Copies
D(Lab), D(Apptts), D(Civ.I)
Gabinet Sectt, Deptt. of Bersoniel (Estt-B)
DFA (W) - 2 copies
DFA(AG) - 2 copies

E-In-C's Branch/EjC(3) - 40 copies Copy Signed inlink to :- All Call 8

TELE : 29.18

Purv Kaman Mukhyalaya HQ Eastern Command Engineer Shakha Engineers Branch Fort Millian, Calcutta-23

F75620/21/ \$699____MAGENTA/10(2)

75 Aug 94

Chief Engineer
Shillong Zone, Shillong
Calcutta Zone, Calcutta
Siliguri Zone, Sevoke Road
(AF)-Shillong Zone, Shillong
R&D (P) Secunderabad
OFE Calcutta, Calcutta

Courte ESD Kankinara

1502-167,

ADDINIDUM.

1. Reference further to this HQ latter No 131500/24/2561/Ereze/ E1C(2) dated 19 Nor 94.

2. A copy of Govt of India, Min of Def, New Delhi letter No. Glosoffic(T) 2001 (U-II) dutad 28 Jun 94 reselved vide F-In-C s Branch Army 10 140 F.O. New Delhi-In-latter No 91026/840(3) dated 27 Jul 94 is forwarded herewith for your information and massage nary netion.

34 Please acknowledge receipt.

Enclo: As above.

(Hathur Tudu)

AO-I

SO III (Pers)

for Chief Engineer

All Campaga /AGEs

Internal

EIR Section

E7 Section

BID Section

E4 Section .

Che 703/1/2

7,70

(1073)

rolo : Mily 6403

1104/118/ (019 /MICKE)

Commander Sorks Engliser Port Box No. 31 (Assam) : O 5 Aug 137

GE (AF)Tenomy

TESTITUTE TO THE TEST OF THE T

There she recorded of devt of India, Wirlet Defence a lotter No. 91035/516(3) 777/7 ... II) at 21.2.01, and ANQ E-in-C's a street No. 90870/20/ 7 100(3) at 10.2.25, the under mentioned individual live been relacted for apption to Highly Skilled. Gde II in the pay scale of a 100.20-20-20-30-1800 well 16.70.24.

Wind the first of Docks to the Control of the contr

(Item or only)

2. The above named individual is believed by the 120 for highly skilled Gde II in the pay scale of a 1200-30-1440-85-30-1500/-.

The next is one of 210 and the comp of the same may please be forward to this HQ for one place.

9

Copy to se

ethical many and demand

(12 Turdong) 200 TEV II Communior Works Roginser

Oliver States

Headquarters
Chief Engineer
Shillong Rone
Spread Eagle Falls
Shillong 793 011

) S Aug SS.

70411/FF/ -74 /610(2)

CWN Tezpur

FIGURE THE THE CADREST THE PAY SCALES RECOMMENDED BY THE PAY COMMENDED INFLOMENTATION OF THREE CADRESTRECTURE IN MES

14 Reference your signal No 07625 dated 01 Aug 86

2. A copy of CE BC Calcutta letter No 131500/2A/735/Engrs/E1C(2) dated 14 Jul 86 is forwarded herewith for your further necessary act

Ob sc.) file

(EM Nair)
Sup Maj
Offg AO 11
Chief Engineer W

Copy of CE EC Calcutta Letter No 131500/2A/736/Engrs/E1C(2) dated 14 Jul 86 addressed to all Monel CEs and copy endorsed to AlleCsWE/G

Subject :- AN ABOVE

1. Reference further to this HO letter Nos 131500/2A/643/Engrs/dated 25 Apr 85 and 101500/2A/687/Sngrs/E10(2) dated 19 Jun 86.

2. Copy of A-ih-C's Branch letter to 90270/89/MGS/EjC(2) dated of Jun 25 is forwarded herewith for your information and necessary action.

(S/d x x x x (CS Misra) AO I (hief Magineer

Cony of E-in-C's Branch Letter No 90270/80/TGS/E1C(3) dt 26 Juny addressed to All Command Chief Anglineers.

Bublect :- Al MAYE.

I. Reference this Til Letter Ho 00870/89/E05/ETC(III) dated 14 Ap

2. The of the Chini, maineer Commonis has saked for appreval of each Moodenaries for I bing trade tests by Califor promotion of skilled grade II in the pay scale in a control of the prescribed and the prescribed test by California and the prescribed test by California and the prescribed test of the prescribed workers. The prescribed appear in the trade test obtained which are prescribed as a conditional prescribed and prescribed and the prescribed of the prescribed and prescribed and the prescribed and prescribed a

, 17/14/31 Eg Es

3. For Chief Incineer doubhern Command only. This disposes o' their Signal 07801 daked 13 Jun 80.

O/d x x x x (1. Setto) Col Dis Ders (MES) For Engineer - in-Chief

DCWEE/IND

.